

**BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW
DELHI**

ORIGINAL APPLICATION NO. 604 OF 2025

THE MATTER OF:

Naval Kishore Singh

.....PETITIONER

VERSUS

State of U.P. & Ors.

.....RESPONDENT

INDEX

NDOH : 25.02.2026

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1.	Response Affidavit On Behalf Of Uttar Pradesh Pollution Control Board (Respondent No.2 In Compliance With The Order Dated 08.12.2025 Passed By The Hon'ble National Green Tribunal, Principal Bench, New Delhi	
2.	<u>Annexure- 1</u> A true copy of the inspection report dated 17.02.2026	
3.	<u>Annexure -2</u> A true copy of the Analysis Report dated 17.02.2026	
4.	<u>Annexure -3</u> A true copy of the Consent (Water/Air)	
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Respondent No.2

Through

Harshita Raghuvanshi
(HARSHITA RAGHUVANSHI)
Advocate for the Respondent No.3,
Chamber No. 439, 4th Floor,
Block D, Additional Building Complex,
Supreme Court, New Delhi-01

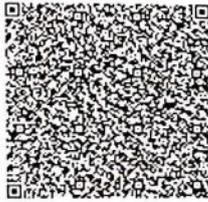
Dated: 24.02.2026
New Delhi

Mobile No. 8090217309
E-mail: harshitaraghuvanshi@hotmail.com



e-Stamp

Certificate No. : IN-UP23292761081909Y
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 Description of Document : Article 4 Affidavit
 Property Description : Not Applicable
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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
 PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 604 OF 2025

IN THE MATTER OF:

Naval Kishore Singh

.... Applicant

Versus

State of U.P. & Ors.

.... Respondents

RESPONSE AFFIDAVIT ON BEHALF OF RESPONDENT NO.-2,

UTTAR PRADESH POLLUTION CONTROL BOARD

I, Ajay Kumar aged about 41 years, S/o Shri Sukh Dev presently posted as Regional Officer, Uttar Pradesh Pollution Control Board (hereinafter referred to as UPPCB), Raebareli, do hereby solemnly affirm and state on oath as under:

Statutory Alert:

1. The authenticity of this Stamp certificate should be verified at www.shriajaykumar.com using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.



1. That in the official capacity mentioned above, I am acquainted with the facts and circumstances of the case and as such I am competent and authorized to swear this affidavit.
2. That the allegations in the present case relate to discharge of untreated sewage in river Gomti due to mal-functioning/non-functioning of the 5 MLD STP located in Palahipur, Sultanpur, UP.
3. That the said Original Application came up for hearing on 08.12.2025 when this Hon'ble Tribunal passed the following order:

".....3. The OA raises substantial issue relating to compliance of environmental norms Hence, we implead the following as Respondents:-

1. *The CEO, Jal Nigam (Gramin) Sultanpur, UP*
2. *Uttar Pradesh Pollution Control Board Through the Member Secretary Lucknow, UP*
3. *ABI Construction Pvt Ltd Through the Administrative Head, Palahipur, Sultanpur, Uttar Pradesh*

District Magistrate, Sultanpur UP

Ms. Anika Singh accepts notice on behalf of Respondent No. 4-District Magistrate, Sultanpur and seeks four weeks' time to file the reply.

Let notice be issued to other Respondents for filing the reply by way of affidavit atleast one week before the next date of hearing. The Registry is directed to take appropriate steps for affecting service of notice on the Respondents

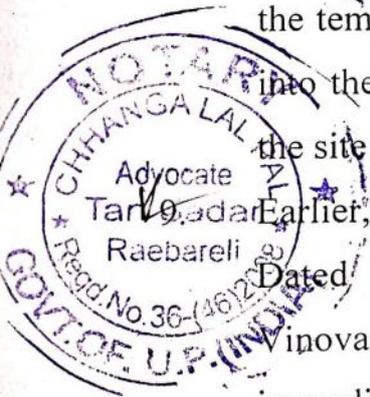
6. *List on 25.02.2026.*

3. That in compliance with the directions of this Hon'ble Tribunal, the Regional Office, Raebareli conducted a site visit of the STP on dated 10.02.2026. A true copy of the inspection report dated 17.02.2026 is annexed hereto and marked as **Annexure No. R2/1.**

4. That during the inspection, it was observed that 05 MLD STP has been established in the village of Palhipur, Tehsil Sadar Jita, Sultanpur, to treatment the sewage of the city of Sultanpur.

NOTARY

5. During the inspection, all units of the STP were found to be operating. Samples of effluent were collected from the Inlet and Outlet of the STP. According to the Analysis Report, the parameters were found to be in compliance with standards. A true copy of the Analysis Report dated 17.02.2026 is annexed hereto and marked as **Annexure No. R2/2**.
6. The said STP was granted the Consent (Water/Air) till 31.12.2025 by the State Board. A true copy of the Consent (Water/Air) is annexed hereto and marked as **Annexure No. R2/3**.
7. The Sewage from the city of Sultanpur is sent to the MPS (Main Pumping Station) via the Gabhdia Nala. The MPS (Main Pumping Station) then sent the sewage to the STP via a pipeline.
8. A temporary dam of earth filled bags has been constructed on the Gabhdia Nala next to the weir wall. This causes untreated effluent from the temporary dam to leak into the Gabhdia Nala, ultimately discharging into the Gomti River via the Gabhdia Nala. The latitude & longitude of the site described are 26.281881, 82.057221.
Earlier, through Regional office's Letter No. 526/NOC-1573/S/2025-26 Dated 18.12.2005, the Executive Engineer, U.P. Jal Nigam (Rural), Vinovapuri, Near Verma Upvan, Sultanpur, has been directed to immediately construct a concrete dam (weir wall) of sufficient height in the Nala for the effluent being taken to the pumping station and to apply online for renewal of Consent (Water/Air). A true copy of the Letter is annexed hereto and marked as **Annexure No. R2/4**.
10. It was informed by the Letter No. 626/W-17/19 Dated 17.02.2026 of the Executive Engineer, UP Jal Nigam (Rural), Sultanpur that the estimate for the permanent dam on Gabhdia Nala has been sent to the Chief Engineer (Ganga), U.P. Jal Nigam (Rural), Lucknow by the Letter No. 482/W-17/10 Dated-07.02.2026 of the Estimate Section Office. A true copy of the Letter is annexed hereto and marked as **Annexure No. R2/5**.



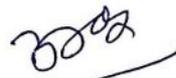
NOTARY

- 11. The OCEMS system installed at the STP outlet was found to be unconnected to the CPCB/SPCB server and during the inspection, no PTZ camera was found installed at the STP.
- 12. That the present affidavit is being submitted before this Hon'ble Tribunal for its kind perusal and consideration.


DEPONENT

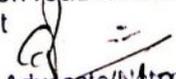
VERIFICATION:

Verified at Raebareli on this the 21st day of February, 2026 that the contents of above affidavit are true and correct to my knowledge based on records and information received and believed to be true, no part of it is false and nothing material has been concealed therefrom.


DEPONENT



Solemnly affirmed before me
 Shri.....
 Identified by Shri.....
 who is Personally know to me at.....
or in my office on.....
 the contents of this has been read over and
 understood by the deponent
 Distt. Raebareli


 Advocate
 Tah. Sadar Raebareli



क्षेत्रीय कार्यालय,

उ०प्र० प्रदूषण नियंत्रण बोर्ड,
सी-ब्लाक, इन्दिरा नगर, आवास विकास कालोनी,
रायबरेली-229001 (उ०प्र०)

Annexure No. 22/1

पत्रांक-616/NoC-1573/S/2025-26

दिनांक-17.02.2026

सेवा में,

मुख्य पर्यावरण अधिकारी (वृत्त-5),
उ०प्र० प्रदूषण नियंत्रण बोर्ड,
लखनऊ।

विषय:-मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ० सं०-604/2025 नवल किशोर सिंह बनाम उ०प्र० राज्य व अन्य में पारित आदेश दिनांक 08.12.2025 के अनुपालन में ग्राम पलहीपुर, तहसील सदर जनपद सुलतानपुर में स्थापित 05 एम०एल०डी० क्षमता एस०टी०पी० के संबंध में।

महोदय,

कृपया उपरोक्त विषयक मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ० सं०-604/2025 नवल किशोर सिंह बनाम उ०प्र० राज्य व अन्य में पारित आदेश दिनांक 08.12.2025 का संदर्भ ग्रहण करने का कष्ट करें। उक्त के अनुपालन में ग्राम पलहीपुर, तहसील सदर जनपद सुलतानपुर में स्थापित 05 एम०एल०डी० क्षमता के एस०टी०पी० का निरीक्षण इस कार्यालय के प्राधिकृत अधिकारियों द्वारा दिनांक 10.02.2026 को किया गया। निरीक्षण आख्या पत्र के साथ मूल रूप में संलग्न कर आपके आवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित है।

संलग्नक-उपरोक्तानुसार।

भवदीय,

 17/02/2026

(अजय कुमार)
क्षेत्रीय अधिकारी

प्रतिलिपि:-निम्नलिखित को सूचनाार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित है।

1. जिलाधिकारी महोदय, जनपद सुलतानपुर।
2. मुख्य विधि अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।

 17/02/2026

क्षेत्रीय अधिकारी

2-15/089
17/2/26
AEE

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0 सं0-604/2025 नवल किशोर सिंह बनाम उ0प्र0 राज्य व अन्य में पारित आदेश दिनांक 08.12.2025 के अनुपालन में ग्राम पलहीपुर, तहसील सदर जनपद सुलतानपुर में स्थापित 05 एम0एल0डी0 क्षमता एस0टी0पी0 (अक्षांश-26.282655, देशान्तर-82.051528) की निरीक्षण आख्या:-

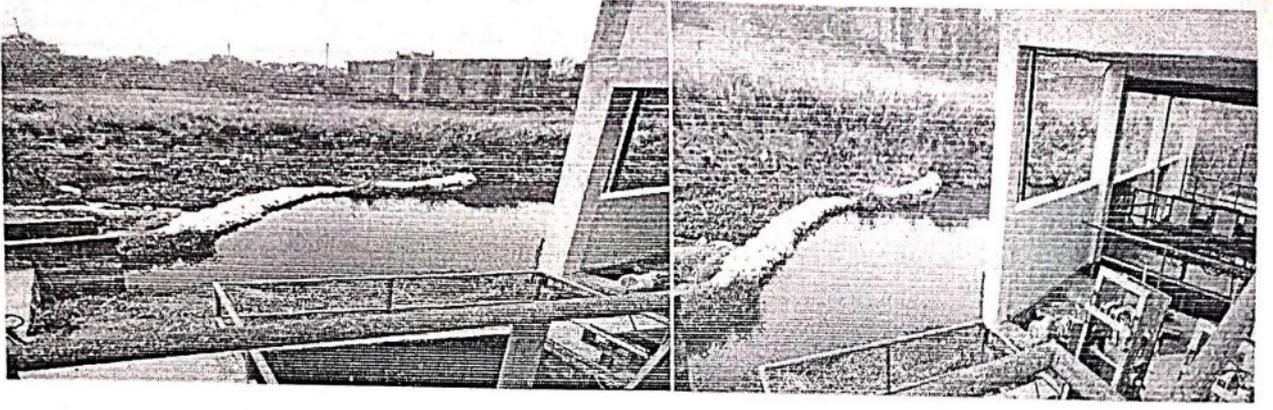
उक्त एस0टी0पी0 का निरीक्षण अद्योहस्ताक्षरकर्ताओं द्वारा दिनांक 10.02.2026 को किया गया। निरीक्षण के समय उ0प्र0 जल निगम द्वारा निर्माण एवं रख-रखाव हेतु अधिकृत कार्यदायी संस्था मै0 अग्रवाल बिल्डटेक इण्डिया प्रा0लि0 के प्लांट ऑपरेटर श्री आशीष उपस्थित थे, निरीक्षण आख्या निम्नवत् है:-

1. शहर सुलतानपुर के जल-मल के शुद्धिकरण हेतु ग्राम पलहीपुर, तहसील सदर, जिला-सुलतानपुर में 05 एम0एल0डी0 क्षमता का एस0टी0पी0 की स्थापना की गई है। शहर सुलतानपुर का मल-जल गभडिया नाले के माध्यम से MPS (Main Pumping Station) तक लाया जाता है। MPS (Main Pumping Station) के द्वारा मल-जल को पाईप लाईन के माध्यम से एस0टी0पी0 तक पहुँचाया जाता है।
2. एस0टी0पी0 Sequencing Batch Reactor Technology (SBR) पर आधारित है। एस0टी0पी0 की मुख्य इकाईयाँ निम्नवत् है:-
 - i. Receiving Chamber
 - ii. Coarse Screen Channel Manual-02
 - iii. Coarse Screen Channel Mechanical-01
 - iv. Raw Sewage Sump
 - v. Inlet Chamber
 - vi. Fine Screen Channel Manual-01
 - vii. Fine Screen Channel Mechanical-02
 - viii. Screen Effluent Chamber
 - ix. Mechanical Grit Chamber- 01
 - x. Manual Grit Chamber-01
 - xi. SBR Basin
 - xii. Chlorine Contact Tank
 - xiii. CCT Outlet Channel
 - xiv. Sludge Sump
 - xv. DWPE Dosing Tank
3. निरीक्षण के समय एस0टी0पी0 की समस्त इकाईयाँ संचालित पाई गई। निरीक्षण के समय एस0टी0पी0 के इनलेट एवं आउटलेट से जल नमूना एकत्र कर कार्यालय की क्षेत्रीय प्रयोगशाला में विश्लेषण हेतु जमा करा दिया गया है। विश्लेषण आख्या संलग्न है। प्राप्त विश्लेषण आख्या के अनुसार प्रचालक मानको के अनुरूप पाए गए हैं (छायाप्रति संलग्न-1)।
4. उक्त एस0टी0पी0 को राज्य बोर्ड के ऑनलाईन संदर्भ संख्या-237481/UPPCB/Raebareli (UPPCBRO)/CTO/both/SULTANPUR/2025 के द्वारा दिनांक 31.12.2025 तक की अवधि हेतु सशर्त सहमति (जल/वायु) प्रदान की गई थी, (छायाप्रति संलग्न-2)।
5. गभडिया नाला पर स्थापित MPS (Main Pumping Station) द्वारा पाईप लाईन के माध्यम से एस0टी0पी0 के इनलेट पर उत्प्रवाह लाया जाता है। MPS (Main Pumping Station) के पास निर्मित wear wall के बगल में गभडिया नाले पर मिट्टी भरी बोरियों का अस्थाई बांध बनाया गया है, जिस कारण उक्त स्थाई बांध से अशोधित उत्प्रवाह का रिसाव गभडिया नाले में होता है, जो अन्ततः गभडिया नाले के माध्यम से गोमती नदी में निस्तारित होता है। उक्त वर्णित स्थल का अक्षांश-26.281881, देशान्तर-82.057221 हैं।

Signature
12/02/2026

Signature
17/2/26

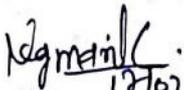
Signature
17/2/26



7. पूर्व में इस कार्यालय के पत्र संख्या-526/एनओसी-1573/एस/2025-26 दिनांक 18.12.2025 के द्वारा अधिशाषी अभियन्ता, उ०प्र० जल निगम (ग्रामीण) विनोवापुरी, निकट वर्मा उपवन, सुलतानपुर को पम्पिंग स्टेशन में लिए जा रहे उत्प्रवाह हेतु नालें में पर्याप्त ऊँचाई का पक्का बांध (वियर वाल) अविलम्ब निर्माण किए जाने तथा सहमति (जल/वायु) नवीनीकरण हेतु ऑनलाईन आवेदन किए जाने हेतु निर्देशित किया गया है, (छायाप्रति संलग्न-3)।
8. अधिशाषी अभियन्ता, उ०प्र० जल निगम (ग्रामीण) विनोवापुरी, निकट वर्मा उपवन, सुलतानपुर के पत्र संख्या-626/डब्ल्यू-17/19 दिनांक 17.02.2026 के द्वारा अवगत कराया गया कि गभडिया नाला पर पक्का बांध हेतु प्राक्कलन खण्ड कार्यालय के पत्रांक 482/डब्ल्यू-17/10 दिनांक 07.02.2026 द्वारा मुख्य अभियन्ता (गंगा), उ०प्र० जल निगम (ग्रामीण), लखनऊ को प्रेषित किया गया है, (छायाप्रति संलग्न-4)।
9. उक्त MPS पर 110 के०वी०ए० क्षमता का विद्युत कनेक्शन प्राप्त है। वैकल्पिक विद्युत आपूर्ति हेतु 01 नग 125 के०वी०ए० क्षमता का डी०जी० सेट ध्वनि अवरोधक व्यवस्था सहित स्थापित है।
10. एस०टी०पी० से शुद्धिकृत उत्प्रवाह को गभडिया नाले के माध्यम से गोमती नदी में निस्तारित किया जाता है।
11. एस०टी०पी० के संचालन हेतु विद्युत विभाग से 175 के०वी०ए० का विद्युत कनेक्शन प्राप्त है। एस०टी०पी० के लिए वैकल्पिक विद्युत आपूर्ति हेतु 01 नग 250 के०वी०ए० क्षमता का डी०जी० सेट ध्वनि अवरोधक व्यवस्था सहित स्थापित है।
12. एस०टी०पी० के आउटलेट पर OCEMS व्यवस्था स्थापित है, जोकि CPCB/SPCB के सर्वर से कनेक्ट नहीं पाया गया। निरीक्षण के समय OCEMS के डिसप्ले बोर्ड पर BOD- 9.17 mg/l, COD- 18.33 mg/l, TSS- 9.10 mg/l, TOC- 7.33 mg/l & pH- 9.85 प्रदर्शित पाई गई। निरीक्षण के समय उपस्थित प्रतिनिधि को निर्देशित किया गया कि OCEMS को CPCB/SPCB के सर्वर से कनेक्ट कर इस कार्यालय को सूचित किया जाए।
13. निरीक्षण के समय एस०टी०पी० पर PTZ कैमरा स्थापित नहीं पाया गया। निरीक्षण के समय उपस्थित प्रतिनिधि को निर्देशित किया गया कि PTZ कैमरा की स्थापना कर इस कार्यालय को सूचित किया जाए।

है।

उपरोक्तानुसार निरीक्षण आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रस्तुत


17/02/2026
(नागमणी कुमार)
जे०आर०एफ०


17/02/26
(बासुदेव)
वैज्ञानिक सहायक


17/2/26
(दीपक मेहरा)
सहायक पर्यावरण अभियन्ता

क्षेत्रीय अधिकारी, 
17/02/2026

27015-14-1



Test Report Format No- UPPCB/RL/RBL/TR-2021
REGIONAL LABORATORY, U.P. POLLUTION CONTROL BOARD
 Address: C-Block, Indira Nagar, Awas Vikash Colony, Raebareli-229001, U.P.
 Phone: 0535-2973034

TEST REPORT- FEBRUARY 2026

05 MLD STP, Sultanpur								
No	Date of Sampling	Sampling Point	pH	TSS (mg/L)	BOD (mg/L)	COD (mg/L)	TC (MPN/ 100 ml)	FC (MPN/ 100 ml)
1	10-02-2026	Inlet, STP	7.72	78.0	42.0	150.40	2,00,000	68,000
2	10-02-2026	Outlet, STP	8.10	30.0	20.0	68.80	1,400	930
Effluent Discharge Standards for STP (13 October 2017)			6.5-9.0	<100	30	-	-	<1000

Compiled By/Analysed By

S.A.

R.O.



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

Application Id : 31267013

Category : ORANGE

237481/UPPCB/Raebareli(UPPCBRO)/CTO/both/SULTANPUR/2025

Date: 16/05/2025

To,

M/s

AGGARWAL BUILTEC INDIA

5 MLD STP Village Palhipur , Dist. Sultanpur , U.P. Pin Cod - 227808,SULTANPUR,227808

Reference Application No: 31267013 Dated: 2025-04-09

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981 notified under 'Environment (Protection) Act, 1986' as applicable (to be referred hereinafter as Water Act and Air Act respectively) for operation of Sewage Treatment Plant (STP).

CONDITIONS OF CONSENT

With reference to the application No 31267013 and declaration submitted by the STP operating agency, fresh/renewal CCA is hereby granted to M/s. **AGGARWAL BUILTEC INDIA** located at **5 MLD STP Village Palhipur , Dist. Sultanpur , U.P. Pin Cod - 227808,SULTANPUR,227808**. subject to the provisions of **Water Act and Air Act** and the orders that may be made further and subject to following terms and conditions: -

1. This CCA is granted for the period upto 31/12/2025 from the date of issuance of this letter, under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974.

2. This CCA is granted for the period upto 31/12/2025 from the date of issuance of this letter, under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981.

3. Details of installed STP

Capacity MLD/ KLD	Area of city/ Municipal zone to be covered	Mode of receiving raw sewage	Level of treatment	Treatment Technology used	Electricity consumption at full load (kWH)	Status of sewage network in area to be covered

4. The quantity of maximum daily treated sewage discharge should not be more than the following:

Description	Declaration	Permitted	Point of discharge
05 MLD		05 MLD	Gomti River

5. Details of Sewerage infrastructure

a. Details of pumping station

Sr. No.	Location of pumping station	Geographical Co-ordinate	Catchment area	Design capacity (KLD)
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b. Details of STP

Sr. No.	Name of unit	Installed nos.	Capacity
1	Receiving Chamber, Coarse Screen Channel, Fine Screen Channel, Manual Grit Chamber, Mechanical Grit Chamber, SBR Basin, Chlorine Contact Tank, Sludge Pump, Dosing Tank		05 MLD STP

6. Water conservation:

a) Fresh water consumption:

- i. Water conservation:
- ii. Categorization of existing groundwater area: Safe/ Semi critical /Critical// Over-Exploited/ Saline
- ii. Source of fresh water: Borewell/supply water
- iii. Status of NOC from CGWA/SGWB: Applied/granted
- iv. Validity of NOC 31/12/2025
- v. Permitted withdrawal capacity (KLD)

b. Sewage treatment and disposal

The designed parameters of the STP are as provided below and the operating agency shall treat the sewage in such a way that this should be in conformity with the applicable norms for treated sewage.

Sr. No.	Parameters	STP Designed parameters		Treatment efficiency	Treated Sewage Discharge Standard
		Inlet	Outlet		
1	pH	8.17	8.21	As per applicable norms	As per applicable norms
2	TSS (mg/L)	90.0	39.0	As per applicable norms	As per applicable norms
3	BOD (mg/L)	47.0	20.0	As per applicable norms	As per applicable norms
4	COD (mg/L)	164.80	70.40	As per applicable norms	As per applicable norms
5	TC (MPN/100 ml)	1,40,000	930	As per applicable norms	As per applicable norms
6	FC (MPN/100 ml)	23,000	610	As per applicable norms	As per applicable norms

- i. STP operating agency shall ensure minimum level of MLSS and Dissolved oxygen in aeration tank as 2500-5500 mg/l and 2 ppm, respectively.
- ii. STP operating agency shall ensure proper recirculation of return sludge to maintain the desired MLSS level in aeration tank.

- iii. STP operating agency shall install sealed and calibrated flow meter at inlet and outlet of STP.
- iv. STP operating agency shall explore the possibility of maximum recycling of treated used water.
- v. Operational parameters such as sludge volume index, sludge retention time, dissolved oxygen, MLSS/MLVSS, residual chlorine etc. shall be regularly monitored for optimization of STP operation. Operational parameters shall be maintained as per the design of the plant.

7. Disinfection of treated sewage

- i. STP operating agency shall install the disinfection system of adequate design capacity to limit the TC/FC count within norms.
- ii. STP operating agency shall ensure the following treated sewage quality parameters for effective disinfection as per disinfection technology;

Disinfection technology	Predisinfection system	Predisinfection Effluent Quality			
		BOD (mg/l)	TSS (mg/l)	Turbidity (NTU)	Other
Chlorination	No requirement but prefer at least primary treatment	<15-20	<15-20	<5-10	Ammonia concentration must be assessed.
Ozone	Usually requires secondary treatment with nitrification	<15-15	<10-15	<5	Ammonia concentration < 1 mg/l as NH ₃ -N may be required to reduce initial ozone demand if effluent has high pH
UV Irradiation	Require tertiary treatment with filtration or membrane	<15-15	<5-10	<5	Water quality parameters required; • UV transmittance >50-70% or UV absorbance <0.15-0.3 cm ⁻¹ • Hardness <140 mg/l as CaCO ₃ • Iron <0.1 mg/l as Fe and • Hydrogenic sulphide <0.2 mg/l as H ₂ S

- iii. Residual chlorine at outlet of STP shall be under 0.5 ppm.
 - iv. STP operating agency shall ensure the use of high-grade disinfection-chemical only.
 - v. STP operating agency shall ensure optimization of disinfection system with feed flow condition
- #### 8. Sludge management and disposal
- i. STP operating agency shall ensure periodic removal of waste sludge to maintain the desired MLSS level in aeration tank for smooth operational of STP.
 - ii. STP operating agency shall ensure the generated sludge shall be dewatered properly.
 - iii. Dewatered sludge shall be stored in confined space before disposal.
 - iv. Dried sludge shall be disposed off in a scientific manner.

Condition Under Air Act & Noise Control: -

1. In case of use of DG as emergency power source, applicant shall use following fuel and install a comprehensive pollution control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards: -

Sr. No.	Stack attached with	Stack height (Mt)	Type of Fuel	Fuel Quantity	Emission Control Equipment	Emission standards not to exceed

1	DG Set-250 KVA	As per norms	Diesel		Acoustic Enclosure	As Per norms
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- Noise from the D.G set, air compressors and other sources (s) should be controlled by providing an acoustic enclosure as is required for meeting and ambient noise standards for night and day time as prescribed for respective areas/zones (industrial, Commercial, Residential, Silence) which are as follows: -

Standards for noise level in db (A) leq							
Industrial Area		Commercial Area		Residential Area		Silence Zone	
Day time	Night time	Day time	Night time	Day time	Night time	Day time	Night time
75	70	65	55	55	45	50	40

- In case of facility available for biogas generation and storage in the STP premises, the biogas hence generated shall be used for energy requirements in STP premises for gas burner/dual fuel power generator,

Specific Conditions:

- The STP shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended & all other applicable rules notified under E.P. Act 1986 & rulings of Hon'ble courts time to time.
- The responsible agency for the Operation and maintenance of the STP will ensure the continuous and uninterrupted data supply from the OCEMS to the CPCB/SPCB server and shall maintain strict supervision on fluctuations in operating parameters.
- Logbook shall be maintained for all the flowmeters, machines, motor operations and sludge generation, power consumption, chemical usage etc. as well as disposal of waste.
- In case of non-operation of STP due to any reason, immediate information shall be provided to the SPCB/Regional Officer and a report shall be submitted by the operator in this regard.
- The treated sewage shall be recycled/reused for different purposes such as Building construction projects, sprinkling for dust separation, irrigation and horticulture etc., as much as possible and rest treated sewage shall be discharged as per standards in such manner that no water logging takes place. Network plan for utilization of treated sewage shall be submitted within 03 months.
- Compliance of Notification no. 2458 dated 7-10-2016 of Ministry of Water Resource River Development and Ganga Rejuvenation, Govt. of India shall be ensured.
- Environmental Laboratory shall be setup in STP premises for minimum requisite parameters like pH, DO, TSS, BOD, COD, MLSS etc. and maintained with trained staff for analysis of treated and untreated sewage and maintain its record. Analysis report shall be submitted regularly to the Board.
- Compliance of relevant provisions of Environmental Laws shall be ensured.
- The responsible agency for the Operation and maintenance of the STP shall submit the point wise compliance report of the previous CTO/ CTE issued by the Board and the audited balance sheet for the current year within a month.
- The responsible agency for the Operation of STP shall ensure proper operation and maintenance of the STP.
- The STP should be operated in such a way so that there is no adverse impact on public and environment.

12. The responsible agency for the Operation and maintenance of the STP shall develop proper green belt and rain water harvesting system as per guidelines. For green belt at least 8 feet height plants should be planted which shall be properly protected as proper irrigation and maneuvering arrangements shall be made. For the development of the green belt the guidelines issued by SPCB/Government time to time shall be complied.
13. The responsible agency for the Operation and maintenance of the STP shall submit quarterly monitoring reports of treated sewage from a NABL certified / approved laboratory under E.P. Act 1986.
14. The STP shall abide by orders/directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and State Pollution Control Board for protection and safe guard of environment from time to time.

Additional Conditions:-

- 1- This consent is valid for Sewage Treatment Plant (Oxidation Pond) capacity of 5 MLD STP at AGGARWAL BUILTEC INDIA 5 MLD STP Village Palhipur , Dist. Sultanpur , U.P. Pin Cod-227808, SULTANPUR,227808
- 2- This consent is valid for the current products and capacity. In Case of any change in process, capacity enhancement, address change etc. No Objection Certificate shall be obtained from the Board.
- 3- The unit shall maintain the STP (capacity of 05 MLD) in such a manner so that it can achieve the stranded specified in the notification issued by Ministry of Environment and Forest and Climate change vide GSR 1265 (E) dated 13-10-2017 in the time period as specified in the notification.
- 4- The Order issued by Hon'ble Courts/Hon'ble NGT, MoEF & CC, Central Pollution Control Board, U.P. Pollution Control Board, shall be complied with.
- 5- The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) so that the Consent fee payable by the industry may be verified.
- 6- The unit shall ensure to install PTZ webcam on the aeration tanks and at the final outlet of STP provide its link to UPPCB and CPCB server.
- 7- The unit shall ensure submit the analysis report of STP outlet treated effluent from NABL accredited laboratory within a month in the Board.
- 8- The unit shall ensure to operate continuous STP, so that at any circumstances not affected any river/drain from untreated effluent.
- 9- The unit shall ensure for control of unpleasant odor spray the chemicals nearby the unit premises.
- 10- The unit shall ensure generation of sludge from sludge drying beds used in gardening.
- 11- Stack heights of all the DG sets should be kept as per the prescribed norms under E.P. Act, 1986 and all the DG sets shall be in acoustic enclosure.
- 12- The unit shall comply with the provisions of, Environment (Protection) Act 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended, Plastic Waste Management Rules 2016, E- Waste (Management) Rules 2016, Solid Waste Management Rules 2016 & Hazardous and other Waste (Management and Transboundary Movement) Rules 2016 (Whichever is applicable).
- 13- Air monitoring of DG sets conducted by any NABL accredited lab should be submitted quarterly.
- 14- The unit ensure to establish Miyawaki forest, as per the GO no. 1011/81-7-2021-09(rit)/2016 dated 13.10.2021 of Deptt. of Environment, forest and Climate Change.
- 15- If closure order is issued by CPCB or UPPCB against any defaulting unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective from the date of issuance of closure order revocation, with additional conditions mentioned in the closure revocation order.
- 16- Environmental Compensation has been recommended to Head Office. After approval its must be

submitted within 15 days. Otherwise your consent may be revoked.

17- The STP has been operating for about 3 months without obtaining consent from the State Pollution Control Board, in relation to which a recommendation has been sent to the Board Headquarters for imposing environmental compensation against the STP. After the environmental compensation is imposed, the compensation will have to be deposited within 15 days, otherwise the consent issued will be cancelled.

PRADEEP KUMAR
VISHWAKARMA
Digitally signed by PRADEEP KUMAR VISHWAKARMA
Date: 2025.05.20 14:51:30 +0530
Regional Officer

Copy to:

Chief Environment Officer (5), UP, Pollution Control Board, TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow.

PRADEEP KUMAR
VISHWAKARMA
Digitally signed by PRADEEP KUMAR VISHWAKARMA
Date: 2025.05.20 14:51:56 +0530
Regional Officer



मिशन LIFE - पर्यावरण के लिए जीवन शैली (Lifestyle For Environment) जनसहभागिता का सन्देश



- स्वच्छता - देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें - एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट/अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई - वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकिलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाङ्कीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन/खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है।



क्षेत्रीय कार्यालय,
उ०प्र० प्रदूषण नियंत्रण बोर्ड,
सी-ब्लाक, इन्दिरा नगर, आवास विकारा कालोनी,
रायबरेली-229001 (उ०प्र०)

पत्रांक- 526/NoC-1573/S/2025-26

दिनांक- 18/12/25

सेवा में,

अधिशाधी अभियन्ता,
उ०प्र० जल निगम, (ग्रामीण),
विनोवापुरी, निकट वर्मा उपवन,
सुल्तानपुर।

विषय-ग्राम-पल्हीपुर, जनपद-सुल्तानपुर स्थित 5.0 एमएलडी एसटीपी में उत्प्रवाह हेतु गमडिया नाला पर पक्का बांध (बियर वॉल) निर्माण के संबंध में।

महोदय,

कृपया उपरोक्त विषयक के क्रम में अवगत कराना है कि ग्राम-पल्हीपुर, जनपद-सुल्तानपुर में स्थापित 5.0एम०एल०डी० क्षमता के सीवेज ट्रीटमेंट प्लांट का निरीक्षण इस कार्यालय के प्राधिकृत अधिकारियों/कर्मचारियों द्वारा दिनांक 17/12/2025 को किया गया। निरीक्षण के समय यद्यपि सीवेज ट्रीटमेंट प्लांट संचालित पाया गया, परन्तु गमडिया नाला पर बोरियों का अस्थायी बांध बनाकर उत्प्रवाह को पम्पिंग स्टेशन में लिया जा रहा है, जो कि स्थायी व्यवस्था नहीं है। निरीक्षण के समय उक्त बांध से उत्प्रवाह का रिसाव गमडिया नाले में होता पाया गया। उक्त अस्थायी बांध से अशोधित उत्प्रवाह गमडिया नाले के माध्यम से गोमती नदी निस्तारित होने से गोमती नदी की जल गुणता प्रभावित होना स्वाभाविक है।

अग्रेतर अवगत कराना है उक्त एसटीपी० के संचालन हेतु राज्य प्रदूषण नियन्त्रण बोर्ड से सशर्त सहमति (जल/वायु) निर्गत है, जिसकी वैधता अवधि 31/12/2025 तक की ही है। एसटीपी० के संचालन हेतु राज्य प्रदूषण नियन्त्रण बोर्ड से जल (प्रदूषण निवारण तथा नियन्त्रण) अधिनियम, 1974 एवं वायु (प्रदूषण निवारण तथा नियन्त्रण) अधिनियम, 1981 के आज्ञापक प्राविधानों के अन्तर्गत नियमानुसार सहमति (जल/वायु) प्राप्त/नवीनीकरण किया जाना अनिवार्य है।

अतः उपरोक्त के दृष्टिगत आपको निर्देशित किया जाता है कि पम्पिंग स्टेशन में लिए जा रहे उत्प्रवाह हेतु नाले में पर्याप्त ऊँचाई का पक्का बांध (बियर वॉल) अविलम्ब निर्माण कराकर कार्यालय को अवगत कराया जाए, साथ ही 5.0 एम०एल०डी० एसटीपी० पल्हीपुर, सुल्तानपुर की सहमति (जल/वायु) नवीनीकरण हेतु आनलाईन निवेश मित्र पोर्टल के माध्यम से निर्धारित शुल्क सहित आवेदन यथाशीघ्र प्रेषित करना सुनिश्चित करें, अन्यथा की दशा में इकाई के विरुद्ध पर्यावरणीय अधिनियमों के अन्तर्गत नियमानुसार आवश्यक कार्यवाही की जा सकती है, जिसका सम्पूर्ण उत्तरदायित्व संस्था का होगा।

भवदीय,

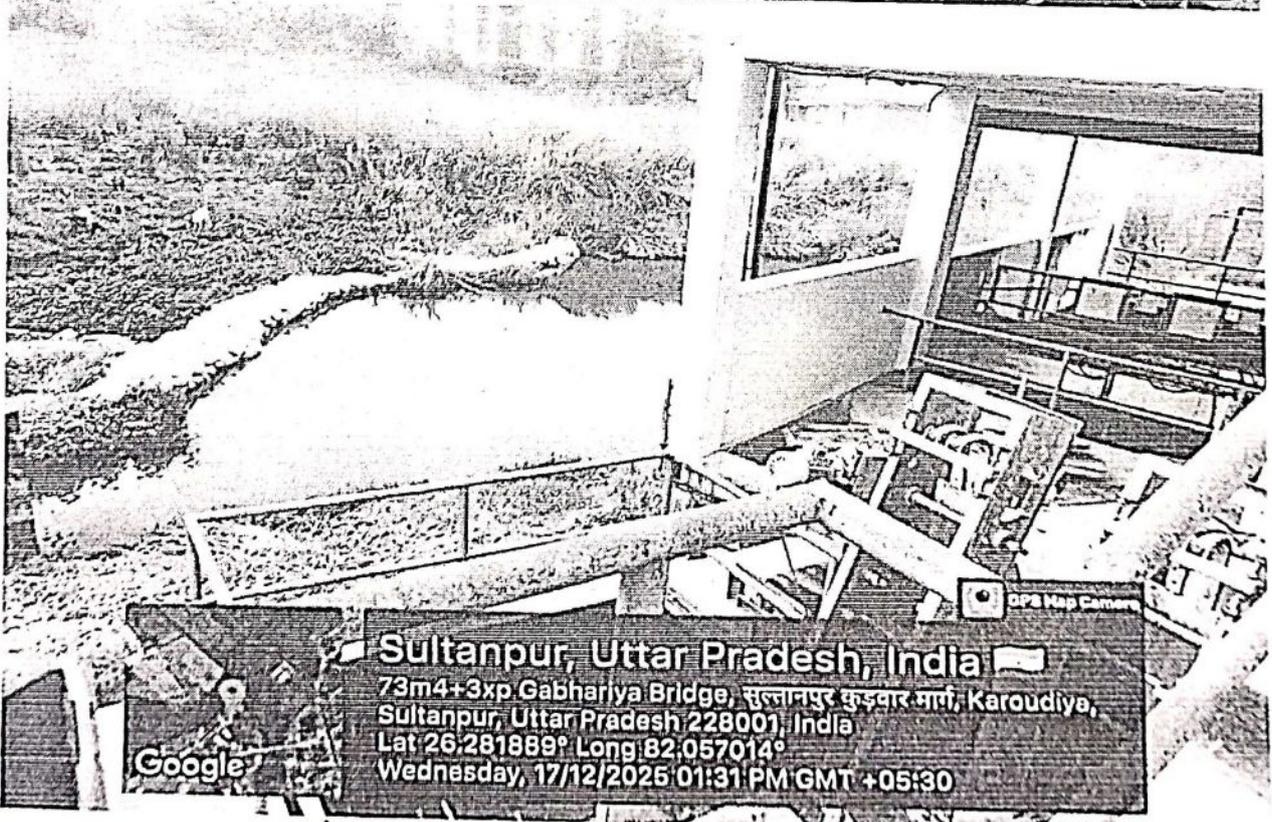
(जे०पी०-मौर्य)
क्षेत्रीय अधिकारी

प्रतिलिपि:-निम्नलिखित को सूचनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित।

1. संयुक्त प्रबन्ध निदेशक (गंगा), उ०प्र० जल निगम (ग्रामीण), 06, राणा प्रताप मार्ग, लखनऊ।
2. मुख्य अभियन्ता(गंगा), उ०प्र० जल निगम (ग्रामीण), 06, राणा प्रताप मार्ग, लखनऊ।
3. मुख्य पर्यावरण अधिकारी (वृत्त-5), उ०प्र० प्रदूषण नियन्त्रण बोर्ड, लखनऊ को सूचनार्थ प्रेषित।

क्षेत्रीय अधिकारी

ग्राम-पलहीपुर, जनपद-सुल्तानपुर स्थित 5.0 एमएलडी एसटीपी में उत्प्रवाह हेतु गभडिया नाले का निरीक्षण के समय लिये गये फोटोग्राफ:-





कार्यालय अधिशासी अभियन्ता

खण्ड कार्यालय, उ०प्र० जल निगम (ग्रामीण)
विनोवापुरी (लोलेपुर) निकट वर्मा, उपवन, सुल्तानपुर
Email ID- exenjn_sultanpur@yahoo.com

17/2/26
P.A.
संलग्नक-५

पत्रांक : 626 / W-17 / 19 दिनांक : 17/02/2026

सेवा में,

क्षेत्रीय अधिकारी,
उ०प्र० जल प्रदूषण,
नियंत्रण बोर्ड, रायबरेली।

विषय:- 05 एम०एल०डी० एस०टी०पी० पर नाला टैपिंग/पक्का बांध (बियर वाल) के प्राक्कलन के सम्बन्ध में।

महोदय,

उपरोक्त विषयक आपके पत्रांक 526/Noc-1573/S/2025-26 दिनांक 18.12.2025 के संदर्भ में अवगत कराना है कि गभड़िया नाला पर पक्का बांध हेतु प्राक्कलन खण्ड कार्यालय के पत्रांक 482/डब्ल्यू-17/10 दिनांक 07.02.2026 द्वारा मुख्य अभियन्ता (गंगा), उ०प्र० जल निगम (ग्रामीण), लखनऊ को प्रेषित किया गया है। सूचनार्थ प्रेषित।

भवदीय

for Pramod
अधिशासी अभियन्ता

पृ०स० एवं दिनांक-उपरोक्तानुसार।

प्रतिलिपि:-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित-

1. मुख्य अभियन्ता (गंगा), उ०प्र० जल निगम (ग्रामीण), लखनऊ।
2. मुख्य अभियन्ता (ल०क्षेत्र), उ०प्र० जल निगम (ग्रामीण), लखनऊ।
3. अधीक्षण अभियन्ता, मण्डल कार्यालय, उ०प्र० जल निगम(ग्रामीण), अयोध्या कैम्प-सुलतानपुर।
4. अधिशासी अभियन्ता, खण्ड कार्यालय (वि०/या०), उ०प्र० जल निगम (ग्रामीण), अयोध्या।
5. श्री प्रमोद कुमार, सहा०अभि०/श्री पी०के० छाबड़ा, जू०इ०।
6. मेसर्स, ई०आई०ई०पी०एल०-ए०वी०आई० जे०वी०, वर्धमान प्रीगियम, प्रीतमपुरा, नई दिल्ली।

for Pramod
अधिशासी अभियन्ता

AEE/SA-II
17/02/2026

Test Report Format No- UPPCB/RL/RBL/TR-2021

REGIONAL LABORATORY, U.P. POLLUTION CONTROL BOARD

Address: C-Block, Indira Nagar, Awas Vikash Colony, Raebareli-229001, U.P.

Phone: 0535-2973034



TEST REPORT- FEBRUARY 2026

S. No	Date of Sampling	Sampling Point	05 MLD STP, Sultanpur						
			pH	TSS (mg/L)	BOD (mg/L)	COD (mg/L)	TC (MPN/ 100 ml)	FC (MPN/ 100 ml)	
1	10-02-2026	Inlet, STP	7.72	78.0	42.0	150.40	2,00,000	68,000	
2	10-02-2026	Outlet, STP	8.10	30.0	20.0	68.80	1,400	930	
Effluent Discharge Standards for STP (13 October 2017)			6.5-9.0	<100	30	-	-	<1000	

109 mnmk
Compiled By/Analysed By

17/02/2026
S.A.

17/02/2026
R.O.



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

Category : ORANGE

Application Id : 31267013

237481/UPPCB/Raebareli(UPPCBRO)/CTO/both/SULTANPUR/2025

Date: 16/05/2025

To,

M/s

AGGARWAL BUILTEC INDIA

5 MLD STP Village Palhipur , Dist. Sultanpur , U.P. Pin Cod - 227808,SULTANPUR,227808

Reference Application No: 31267013 Dated: 2025-04-09

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981 notified under 'Environment (Protection) Act, 1986' as applicable (to be referred hereinafter as Water Act and Air Act respectively) for operation of Sewage Treatment Plant (STP).

CONDITIONS OF CONSENT

With reference to the application No 31267013 and declaration submitted by the STP operating agency, fresh/renewal CCA is hereby granted to M/s. AGGARWAL BUILTEC INDIA located at 5 MLD STP Village Palhipur , Dist. Sultanpur , U.P. Pin Cod - 227808,SULTANPUR,227808. subject to the provisions of Water Act and Air Act and the orders that may be made further and subject to following terms and conditions: -

1. This CCA is granted for the period upto 31/12/2025 from the date of issuance of this letter, under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974.
2. This CCA is granted for the period upto 31/12/2025 from the date of issuance of this letter, under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981.

3. Details of installed STP

Capacity MLD/ KLD	Area of city/ Municipal zone to be covered	Mode of receiving raw sewage	Level of treatment	Treatment Technology used	Electricity consumption at full load (kWH)	Status of sewerage network in area to be covered

4. The quantity of maximum daily treated sewage discharge should not be more than the following:

Description	Declaration	Permitted	Point of discharge
05 MLD		05 MLD	Gomti River

5. Details of Sewerage infrastructure

a. Details of pumping station

Sr. No.	Location of pumping station	Geographical Co-ordinate	Catchment area	Design capacity (KLD)
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b. Details of STP

Sr. No.	Name of unit	Installed nos.	Capacity
1	Receiving Chamber, Coarse Screen Channel, Fine Screen Channel, Manual Grit Chamber, Mechanical Grit Chamber, SBR Basin, Chlorine Contact Tank, Sludge Pump, Dosing Tank		05 MLD STP

6. Water conservation:**a) Fresh water consumption:**

- i. Water conservation:
- ii. Categorization of existing groundwater area: Safe/ Semi critical /Critical// Over-Exploited/ Saline
- ii. Source of fresh water: Borewell/supply water
- iii. Status of NOC from CGWA/SGWB: Applied/granted
- iv. Validity of NOC 31/12/2025
- v. Permitted withdrawal capacity (KLD)

b. Sewage treatment and disposal

The designed parameters of the STP are as provided below and the operating agency shall treat the sewage in such a way that this should be in conformity with the applicable norms for treated sewage.

Sr. No.	Parameters	STP Designed parameters		Treatment efficiency	Treated Sewage Discharge Standard
		Inlet	Outlet		
1	pH	8.17	8.21	As per applicable norms	As per applicable norms
2	TSS (mg/L)	90.0	39.0	As per applicable norms	As per applicable norms
3	BOD (mg/L)	47.0	20.0	As per applicable norms	As per applicable norms
4	COD (mg/L)	164.80	70.40	As per applicable norms	As per applicable norms
5	TC (MPN/100 ml)	1,40,000	930	As per applicable norms	As per applicable norms
6	FC (MPN/100 ml)	23,000	610	As per applicable norms	As per applicable norms

- i. STP operating agency shall ensure minimum level of MLSS and Dissolved oxygen in aeration tank as 2500-5500 mg/l and 2 ppm, respectively.
- ii. STP operating agency shall ensure proper recirculation of return sludge to maintain the desired MLSS level in aeration tank.

- iii. STP operating agency shall install sealed and calibrated flow meter at inlet and outlet of STP.
- iv. STP operating agency shall explore the possibility of maximum recycling of treated used water.
- v. Operational parameters such as sludge volume index, sludge retention time, dissolved oxygen, MLSS/MLVSS, residual chlorine etc. shall be regularly monitored for optimization of STP operation. Operational parameters shall be maintained as per the design of the plant.

7. Disinfection of treated sewage

- i. STP operating agency shall install the disinfection system of adequate design capacity to limit the TC/FC count within norms.
- ii. STP operating agency shall ensure the following treated sewage quality parameters for effective disinfection as per disinfection technology;

Disinfection technology	Predisinfection system	Predisinfection Effluent Quality			
		BOD (mg/l)	TSS (mg/l)	Turbidity (NTU)	Other
Chlorination	No requirement but prefer at least primary treatment	<15-20	<15-20	<5-10	Ammonia concentration must be assessed.
Ozone	Usually requires secondary treatment with nitrification	<15-15	<10-15	<5	Ammonia concentration < 1 mg/l as NH ₃ -N may be required to reduce initial ozone demand if effluent has high pH
UV Irradiation	Require tertiary treatment with filtration or membrane	<15-15	<5-10	<5	Water quality parameters required; • UV transmittance >50-70% or UV absorbance <0.15-0.3 cm ⁻¹ • Hardness <140 mg/l as CaCO ₃ • Iron <0.1 mg/l as Fe and • Hydrogenic sulphide <0.2 mg/l as H ₂ S

- iii. Residual chlorine at outlet of STP shall be under 0.5 ppm.
- iv. STP operating agency shall ensure the use of high-grade disinfection-chemical only.
- v. STP operating agency shall ensure optimization of disinfection system with feed flow condition

8. Sludge management and disposal

- i. STP operating agency shall ensure periodic removal of waste sludge to maintain the desired MLSS level in aeration tank for smooth operational of STP.
- ii. STP operating agency shall ensure the generated sludge shall be dewatered properly.
- iii. Dewatered sludge shall be stored in confined space before disposal.
- iv. Dried sludge shall be disposed off in a scientific manner.

Condition Under Air Act & Noise Control: -

1. In case of use of DG as emergency power source, applicant shall use following fuel and install a comprehensive pollution control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards: -

Sr. No.	Stack attached with	Stack height (Mt)	Type of Fuel	Fuel Quantity	Emission Control Equipment	Emission standards not to exceed

1	DG Set-250 KVA	As per norms	Diesel		Acoustic Enclosure	As Per norms
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2. Noise from the D.G set, air compressors and other sources (s) should be controlled by providing an acoustic enclosure as is required for meeting and ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows: -

Standards for noise level in db (A) leq							
Industrial Area		Commercial Area		Residential Area		Silence Zone	
Day time	Night time	Day time	Night time	Day time	Night time	Day time	Night time
75	70	65	55	55	45	50	40

3. In case of facility available for biogas generation and storage in the STP premises, the biogas hence generated shall be used for energy requirements in STP premises for gas burner/dual fuel power generator,

Specific Conditions:

1. The STP shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended & all other applicable rules notified under E.P. Act 1986 & rulings of Hon'ble courts time to time.
2. The responsible agency for the Operation and maintenance of the STP will ensure the continuous and uninterrupted data supply from the OCEMS to the CPCB/SPCB server and shall maintain strict supervision on fluctuations in operating parameters.
3. Logbook shall be maintained for all the flowmeters, machines, motor operations and sludge generation, power consumption, chemical usage etc. as well as disposal of waste.
4. In case of non-operation of STP due to any reason, immediate information shall be provided to the SPCB/Regional Officer and a report shall be submitted by the operator in this regard.
5. The treated sewage shall be recycled/reused for different purposes such as Building construction projects, sprinkling for dust separation, irrigation and horticulture etc., as much as possible and rest treated sewage shall be discharged as per standards in such manner that no water logging takes place. Network plan for utilization of treated sewage shall be submitted within 03 months.
6. Compliance of Notification no. 2458 dated 7-10-2016 of Ministry of Water Resource River Development and Ganga Rejuvenation, Govt. of India shall be ensured.
7. Environmental Laboratory shall be setup in STP premises for minimum requisite parameters like pH, DO, TSS, BOD, COD, MLSS etc. and maintained with trained staff for analysis of treated and untreated sewage and maintain its record. Analysis report shall be submitted regularly to the Board.
8. Compliance of relevant provisions of Environmental Laws shall be ensured.
9. The responsible agency for the Operation and maintenance of the STP shall submit the point wise compliance report of the previous CTO/ CTE issued by the Board and the audited balance sheet for the current year within a month.
10. The responsible agency for the Operation of STP shall ensure proper operation and maintenance of the STP.
11. The STP should be operated in such a way so that there is no adverse impact on public and environment.

12. The responsible agency for the Operation and maintenance of the STP shall develop proper green belt and rain water harvesting system as per guidelines. For green belt at least 8 feet height plants should be planted which shall be properly protected as proper irrigation and maneuvering arrangements shall be made. For the development of the green belt the guidelines issued by SPCB/Government time to time shall be complied.
13. The responsible agency for the Operation and maintenance of the STP shall submit quarterly monitoring reports of treated sewage from a NABL certified / approved laboratory under E.P. Act 1986.
14. The STP shall abide by orders/directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and State Pollution Control Board for protection and safe guard of environment from time to time.

Additional Conditions:-

- 1- This consent is valid for Sewage Treatment Plant (Oxidation Pond) capacity of 5 MLD STP at AGGARWAL BUILTEC INDIA 5 MLD STP Village Palhipur , Dist. Sultanpur , U.P. Pin Cod-227808, SULTANPUR,227808
- 2- This consent is valid for the current products and capacity. In Case of any change in process, capacity enhancement, address change etc. No Objection Certificate shall be obtained from the Board.
- 3- The unit shall maintain the STP (capacity of 05 MLD) in such a manner so that it can achieve the stranded specified in the notification issued by Ministry of Environment and Forest and Climate change vide GSR 1265 (E) dated 13-10-2017 in the time period as specified in the notification.
- 4- The Order issued by Hon'ble Courts/Hon'ble NGT, MoEF & CC, Central Pollution Control Board, U.P. Pollution Control Board, shall be complied with.
- 5- The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) so that the Consent fee payable by the industry may be verified.
- 6- The unit shall ensure to install PTZ webcam on the aeration tanks and at the final outlet of STP provide its link to UPPCB and CPCB server.
- 7- The unit shall ensure submit the analysis report of STP outlet treated effluent from NABL accredited laboratory within a month in the Board.
- 8- The unit shall ensure to operate continuous STP, so that at any circumstances not affected any river/drain from untreated effluent.
- 9- The unit shall ensure for control of unpleasant odor spray the chemicals nearby the unit premises.
- 10- The unit shall ensure generation of sludge from sludge drying beds used in gardening.
- 11- Stack heights of all the DG sets should be kept as per the prescribed norms under E.P. Act, 1986 and all the DG sets shall be in acoustic enclosure.
- 12- The unit shall comply with the provisions of, Environment (Protection) Act 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended, Plastic Waste Management Rules 2016, E- Waste (Management) Rules 2016, Solid Waste Management Rules 2016 & Hazardous and other Waste (Management and Transboundary Movement) Rules 2016 (Whichever is applicable).
- 13- Air monitoring of DG sets conducted by any NABL accredited lab should be submitted quarterly.
- 14- The unit ensure to establish Miyawaki forest, as per the GO no. 1011/81-7-2021-09(rit)/2016 dated 13.10.2021 of Deptt. of Environment, forest and Climate Change.
- 15- If closure order is issued by CPCB or UPPCB against any defaulting unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective from the date of issuance of closure order revocation, with additional conditions mentioned in the closure revocation order.
- 16- Environmental Compensation has been recommended to Head Office. After approval its must be

submitted within 15 days. Otherwise your consent may be revoked.

17- The STP has been operating for about 3 months without obtaining consent from the State Pollution Control Board, in relation to which a recommendation has been sent to the Board Headquarters for imposing environmental compensation against the STP. After the environmental compensation is imposed, the compensation will have to be deposited within 15 days, otherwise the consent issued will be cancelled.

**PRADEEP KUMAR
VISHWAKARMA**

Digitally signed by PRADEEP
KUMAR VISHWAKARMA
Date: 2025.05.20 14:51:30
+05'30'
Regional Officer

Copy to:

Chief Environment Officer (5), UP, Pollution Control Board, TC-12V, Vibhuti Khand, Gomti Nagar,
Lucknow.

**PRADEEP KUMAR
VISHWAKARMA**

Digitally signed by PRADEEP
KUMAR VISHWAKARMA
Date: 2025.05.20 14:51:56
+05'30'
Regional Officer



क्षेत्रीय कार्यालय,
उ०प्र० प्रदूषण नियंत्रण बोर्ड,
सी-ब्लाक, इन्दिरा नगर, आवास विकास कालोनी,
रायबरेली-229001 (उ०प्र०)

Annexure No 122/4 ¹⁸⁶

पत्रांक- 526/NOC-1573/S/2025-26

दिनांक- 18/12/25

सेवा में,

अधिकाारी अभियन्ता,
उ०प्र० जल निगम, (ग्रामीण),
विनोवापुरी, निकट वर्मा उपवन,
सुल्तानपुर।

विषय-ग्राम-पल्हीपुर, जनपद-सुल्तानपुर स्थित 5.0 एमएलडी एसटीपी में उत्प्रवाह हेतु गभडिया नाला पर पक्का बांध (बियर वॉल) निर्माण के संबंध में।

महोदय,

कृपया उपरोक्त विषयक के क्रम में अवगत कराना है कि ग्राम-पल्हीपुर, जनपद-सुल्तानपुर में स्थापित 5.0एम०एल०डी० क्षमता के सीवेज ट्रीटमेण्ट प्लांट का निरीक्षण इस कार्यालय के प्राधिकृत अधिकारियों/कर्मचारियों द्वारा दिनांक 17/12/2025 को किया गया। निरीक्षण के समय यद्यपि सीवेज ट्रीटमेण्ट प्लांट संचालित पाया गया, परन्तु गभडिया नाला पर बोरियों का अस्थायी बांध बनाकर उत्प्रवाह को पम्पिंग स्टेशन में लिया जा रहा है, जो कि स्थायी व्यवस्था नहीं है। निरीक्षण के समय उक्त बांध से उत्प्रवाह का रिसाव गभडिया नाले में होता पाया गया। उक्त अस्थायी बांध से अशोधित उत्प्रवाह गभडिया नाले के माध्यम से गोमती नदी निस्तारित होने से गोमती नदी की जल गुणता प्रभावित होना स्वाभाविक है।

अग्रेतर अवगत कराना है उक्त एस०टी०पी० के संचालन हेतु राज्य प्रदूषण नियन्त्रण बोर्ड से सशर्त सहमति (जल/वायु) निर्गत है, जिसकी वैधता अवधि 31/12/2025 तक की ही है। एस०टी०पी० के संचालन हेतु राज्य प्रदूषण नियन्त्रण बोर्ड से जल (प्रदूषण निवारण तथा नियन्त्रण) अधिनियम, 1974 एवं वायु (प्रदूषण निवारण तथा नियन्त्रण) अधिनियम, 1981 के आजापक प्राविधानों के अन्तर्गत नियमानुसार सहमति (जल/वायु) प्राप्त/नवीनीकरण किया जाना अनिवार्य है।

अतः उपरोक्त के दृष्टिगत आपको निर्देशित किया जाता है कि पम्पिंग स्टेशन में लिए जा रहे उत्प्रवाह हेतु नाले में पर्याप्त ऊँचाई का पक्का बांध (बियर वाल) अविलम्ब निर्माण कराकर कार्यालय को अवगत कराया जाए, साथ ही 5.0 एम०एल०डी० एस०टी०पी० पल्हीपुर, सुल्तानपुर की सहमति (जल/वायु) नवीनीकरण हेतु आनलाईन निवेश मित्र पोर्टल के माध्यम से निर्धारित शुल्क सहित आवेदन यथाशीघ्र प्रेषित करना सुनिश्चित करें, अन्यथा की दशा में इकाई के विरुद्ध पर्यावरणीय अधिनियमों के अन्तर्गत नियमानुसार आवश्यक कार्यवाही की जा सकती है, जिसका सम्पूर्ण उत्तरदायित्व संस्था का होगा।

भवदीय,

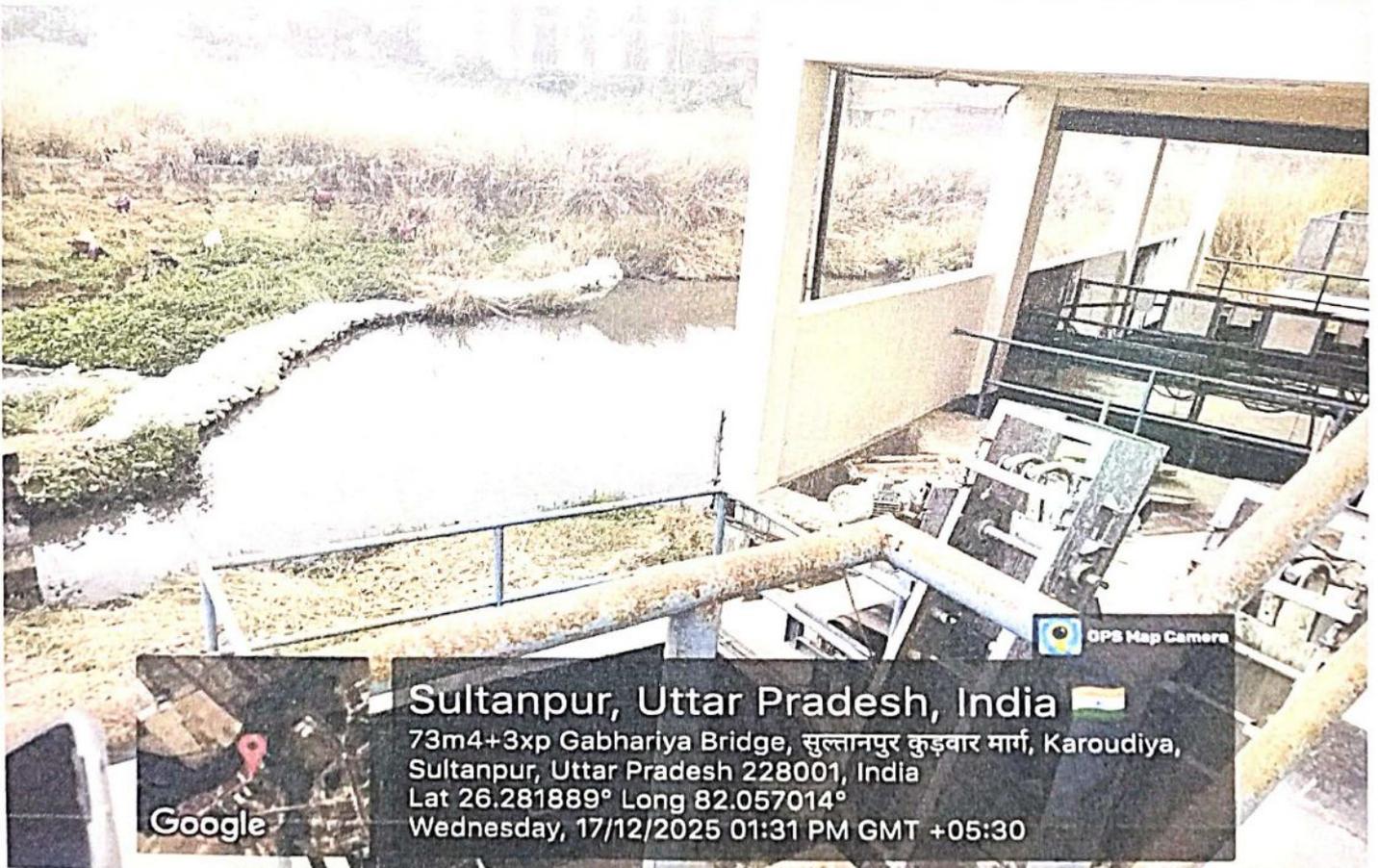
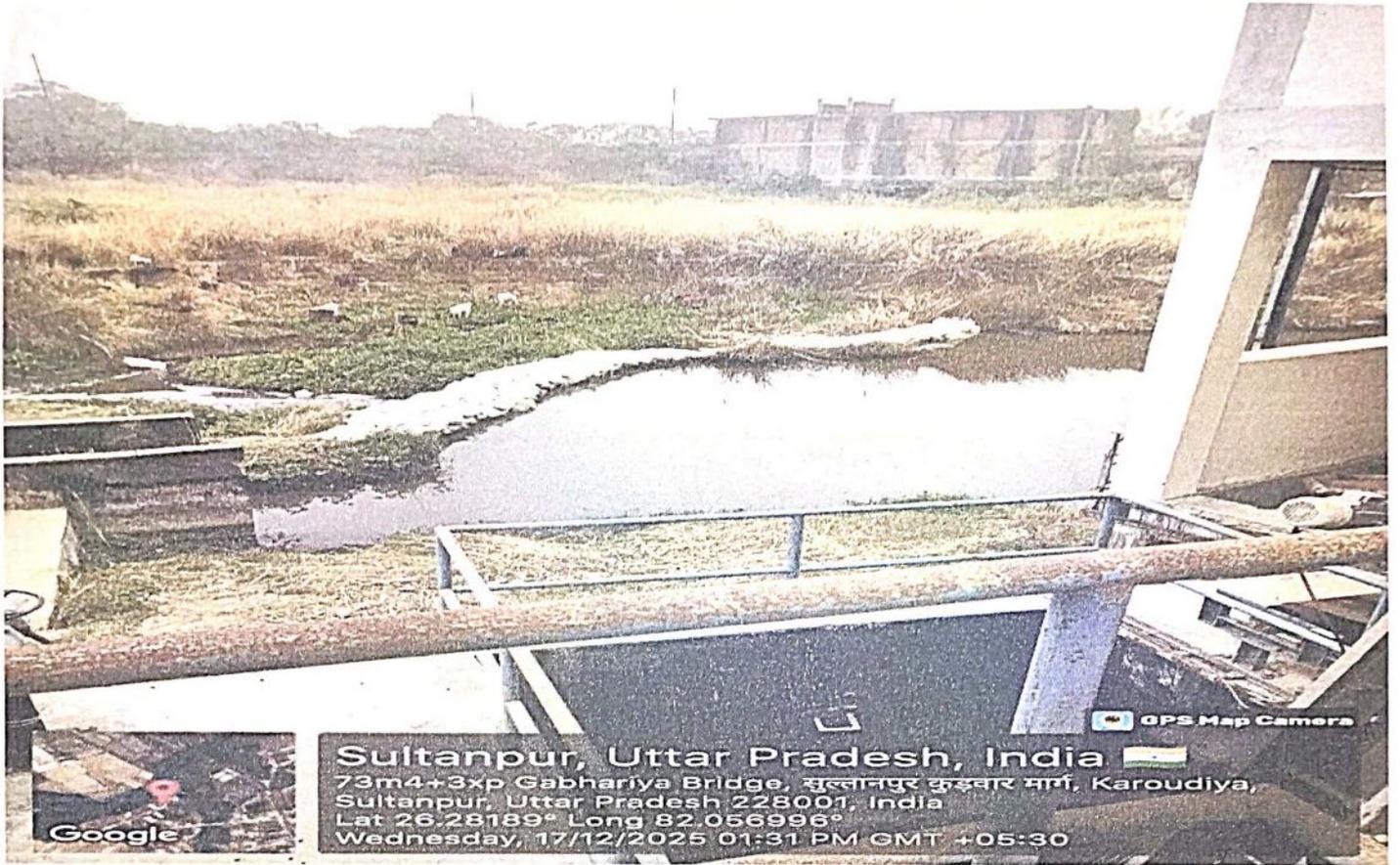

(जे०पी० मौर्य)
क्षेत्रीय अधिकारी

प्रतिलिपि:-निम्नलिखित को सूचनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित।

1. संयुक्त प्रबन्ध निदेशक (गंगा), उ०प्र० जल निगम (ग्रामीण), 06, राणा प्रताप मार्ग, लखनऊ।
2. मुख्य अभियन्ता(गंगा), उ०प्र० जल निगम (ग्रामीण), 06, राणा प्रताप मार्ग, लखनऊ।
3. मुख्य पर्यावरण अधिकारी (वृत्त-5), उ०प्र० प्रदूषण नियन्त्रण बोर्ड, लखनऊ को सूचनार्थ प्रेषित।


क्षेत्रीय अधिकारी
०८

ग्राम-पलहीपुर, जनपद-सुल्तानपुर स्थित 5.0 एमएलडी एसटीपी में उत्प्रवाह हेतु गभडिया नाले का निरीक्षण के समय लिये गये फोटोग्राफ:-





कार्यालय अधिशासी अभियन्ता

खण्ड कार्यालय, उ०प्र० जल निगम (ग्रामीण)
विनोवापुरी (लोलेपुर) निकट वर्मा, उपवन, सुल्तानपुर
Email ID- exenjn_rsultanpur@yahoo.com

पत्रांक : 626 / W-17 / 19 दिनांक : 17/02/2026

सेवा में,

क्षेत्रीय अधिकारी,
उ०प्र० जल प्रदूषण,
नियंत्रण बोर्ड, रायवरेली।

विषय- 05 एम०एल०डी० एस०टी०पी० पर नाला टैपिंग/पक्का बांध (बियर वाल) के प्राक्कलन के सम्बन्ध में।

महोदय,

उपरोक्त विषयक आपके पत्रांक 526 / Noc-1573/S/2025-26 दिनांक 18.12.2025 के संदर्भ में अवगत कराना है कि गभड़िया नाला पर पक्का बांध हेतु प्राक्कलन खण्ड कार्यालय के पत्रांक 482/डब्ल्यू-17/10 दिनांक 07.02.2026 द्वारा मुख्य अभियन्ता (गंगा), उ०प्र० जल निगम (ग्रामीण), लखनऊ को प्रेषित किया गया है। सूचनार्थ प्रेषित।

भवदीय

for Pramod
अधिशासी अभियन्ता
o/c

पृ०स० एवं दिनांक-उपरोक्तानुसार।

प्रतिलिपि-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित-

1. मुख्य अभियन्ता (गंगा), उ०प्र० जल निगम (ग्रामीण), लखनऊ।
2. मुख्य अभियन्ता (ल०क्षेत्र), उ०प्र० जल निगम (ग्रामीण), लखनऊ।
3. अधीक्षण अभियन्ता, मण्डल कार्यालय, उ०प्र० जल निगम(ग्रामीण), अयोध्या कैम्प-सुल्तानपुर।
4. अधिशासी अभियन्ता, खण्ड कार्यालय (वि०/यां०), उ०प्र० जल निगम (ग्रामीण), अयोध्या।
5. श्री प्रमोद कुमार, सहा०अभि०/श्री पी०के० छावड़ा, जू०इ०।
6. मेसर्स, ई०आई०ई०पी०एल०-ए०वी०आई० जे०वी०, वर्धमान प्रीमियम, प्रीतमपुरा, नई दिल्ली।

AEE/SA-II
राजना
12/02/2026

for Pramod
अधिशासी अभियन्ता
o/c



IN THE COURT OF NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW DELHI
 Suit/Appeal No. Original Application No. 604/2025 JURISDICTION OF 201

In re:-
 Naval Kishore SinghPlaintiff(s) or Petitioner(s)
Appellant(s) Complainant(s)

VERSUS
 State of UP & OrsDefendant (s)/ Respondent(s) / Accused Know all to whom
 these Present shall come that I/we Anuj Kumar Chaubey posted as Law Officer 1 in UPPCB
Respondent No.2
 The above named

Advocate, Enrolment No: UP 4975/2012 Chamber No. 439, 4th Floor, Block-D, Additional Building Complex, Supreme Court, New Delhi. Mobile No: 8090217309; Email: harshitaraghuvanshi@hotmail.com
 Harshita Raghuvanshi

(The client after called the advocate) to be my / our Advocate in the above – noted case authorize him:-

- To act, appear and plead in the above-noted case in this court or in any other court in which the same may be tried or heard and also in the appellate court including High Court subject to payment of fees separately for each court by me/us.
- To sign file, verify and present pleadings, appeals cross-objection or petitions for executions review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subjects to payment of fees for each stage.
- To file and take back documents, to admit and/or deny the documents of opposite party.
- To withdraw or compromise the said case or submit to arbitration any differences of disputes that may arise touching or in any manner relating to the said case.
- To take execution proceedings on paying separate fee.
- To deposit, draw and receive money, cheques, cash and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution on the said case.
- To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.
- And I/we undersigned to hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purpose.
- And I/we undertake that I/We or my/our duly authorized agent would appear in court on all hearings and will inform the Advocate for appearance when the case is called.
- And I/We undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the court shall be of the Advocate which he shall receive and retain for himself.
- And I/we undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settle is only for the above case and above Court. I/We hereby agree that once the fee is paid, I /We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.



IN WITNESS WHERE OF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this 20th Day of February 2026 accepted subject to the terms of the fees.

Advocate
 Harshita Raghuvanshi

I Identify the Signature/Thumb Impression of Below Mentioned Person,

Client
 Anuj Kumar Chaubey
 Signed in My Presence. The Client
 Law Officer-I
 U.P. Pollution Control Board
 Lucknow